

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:846

ANSWERED ON:10.12.2013

TERRORIST ATTACKS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of terrorist attacks and encounters between militants and security forces in the country in the recent past;
- (b) if so, the details of such incidents reported during the current year and the number of security persons killed and injured therein, State-wise;
- (c) the amount of compensation paid to the next of kins of those killed and injured personnel during the said attacks and encounters;
- (d) the number of terrorist cells busted in the country during each of the last three years and the current year, State-wise; and
- (e) the measures taken by the Government to check the terrorist activities in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): The details of the terrorist attack in the hinterland of the country during the last three years and the current year including the number of persons who lost their lives and injured in these terrorist attacks and compensation paid to the next of kins of those killed and injured personnel is at Annexure-I.

(d): It is difficult to say with any finality as to how many terror cells have been eliminated or busted in entirety, however, the number of terrorists arrested with respect to the above-mentioned terrorist attacks is at Annexure-I.

(e): Law & Order and Police is a State subject, therefore, the primary responsibility to address these remains with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism.

The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created. The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence. Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.